

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3736  
ANSWERED ON:17.12.2012  
MAINTENANCE OF UAV  
Sampath Shri Anirudhan

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether an overpayment has been made to firm / contractor by the Government of India (GOI) against maintenance of defence / unmanned aerial vehicles;
- (b) if so, the details thereof during the last three years, firm-wise / contractor-wise;
- (c) whether any firm / contractor has agreed to repay the overpaid amount;
- (d) whether the GOI has any proposal to constitute a monitoring committee to check such transactions; and
- (e) if so, the details thereof and if not, the action taken by the GOI to control such overpayments?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Madam, the Depot Level repairs of Unmanned Aerial Vehicles (UAVs) are being carried out by Israel Aerospace Industries (IAI), Malat under Annual Maintenance Contract (AMC). An overpayment of US \$ 1,95,940 was made to the vendor in respect of the AMC for the period from 1st November, 2005 to 31st October, 2008, for restoration of damage to three UAVs caused due to accidents, since the AMC did not envisage such repairs. The amount of US \$ 1,95,940/- was subsequently refunded by M/s. IAI, Malat on 26th November, 2009.

(d) & (e): A system of Asset Review Meeting has been incorporated in the recently concluded Joint five year AMC for UAVs of Indian Army and Indian Navy, which was signed with IAI, Malat on 6th May, 2009.

The Asset Review Meeting is conducted periodically to review the UAV assets to be covered under AMC for each year, with a view to prevent any overpayment.